

24/5/15

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24/5/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/106/2016
NAME OF THE PETITIONER(S) : S.K. Ganesan & 4 others
NAME OF THE RESPONDENT(S) : M/s Bidar Rubber and Reclaims Pvt. Ltd. & 8 others
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

1.	Divyanandhini . A (for Adv. B. Dhanaraj)	Resp. to S	Adv
2)	for KSR & CO M.K. PREETHA }	Counsel for Petitioners	M/K Preetha
3)	Sandeep Kumar Pr Abi Vishnu	For Respondent	

ORDER

Counsels representing both the parties are present and prayed for time to make submissions. Counsel for respondent stated that they have preferred an appeal in the Hon'ble Supreme Court in relation to the order passed by this Bench under Sec.8 of Arbitration and Conciliation Act, 1996, and prayed for time to make submissions in regard to the state of the appeal. Time is enlarged at request. Put up on 09.06.2018 alongwith the connected matters. Put up on 09.07.2018.

-sd-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)